# NLIU AGREEMENT DRAFTING & PRESENTATION COMPETITION, 2024









## **ABOUT NLIU**

National Law Institute University, Bhopal (NLIU), was established by the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, by Act No. 41 of 1997 enacted by the Madhya Pradesh State Legislature. NLIU is recognized by the University Grants Commission and the Bar Council of India. The university was established to fill the gap and provide the most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession.

Over the years, NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students. members of the faculty and other participants in avoiding and resolving problems under the framework of law.



## **ABOUT NLR**

NLIU Law Review is the flagship journal of the National Law Institute University, Bhopal. It is a peer-reviewed academic law journal, published biannually by the students of the University, which aims to inculcate a culture of academic research and writing among students and serves as an important forum for discourse on contemporary and pressing legal issues. As of now, the Law Review has completed fourteen successful years, with twenty-two editions in publication.



# ABOUT THE COMPETITION

The NLIU Agreement Drafting and Presentation Competition, 2024 shall be organized in two phases. The relevant details regarding both the phases are mentioned herewith.

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## CONTRACT DRAFTING AND SUBMISSIONS

- The Competition would require the participants to draft an agreement based on the Contract Proposition, which would be a fictional problem depicting a legal relationship between two parties.
- The Contract Proposition shall be on a commercial topic of contemporary relevance.
- Apart from the Agreement, the participants are also required to include a 'Concept Note' in their submissions, briefly explaining the position of law to their client and highlighting the rationale behind inclusion of clauses in the agreement.

 The Agreements received from the participants shall be reviewed by judges having expertise in the subject matter.

 The Top Fifteen entries as per the review shall proceed to Phase II of the competition.

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# CONTRACT PRESENTATION AND ASSESSMENT

- The Top Fifteen entries shall be invited to the NLIU Campus to present their agreements before a panel of esteemed dignitaries.
- The panelists shall assess the performance of the presenters on their subject knowledge, manner of presentation, and other relevant skills.
- This shall be followed by a session on contract drafting, followed by the distribution of prizes in the valedictory ceremony on the same day.

## **OBJECTIVES**

- The event has been launched to foster the learning of practical aspects relating to law of contracts. It provides a chance to showcase skills before experienced academicians and working professionals.
- There are very few competitions organised which provide such an opportunity to the law students, wherein they get to appreciate commercial transactions.
- Working on a niche legal problem, the participating students will get hands-on experience in transactional drafting, which forms an important facet in learning law.
- The objective of specifically including the presentation is to render a unique addition to contract drafting competitions. The element of presentation would help in assessing the knowledge of participants and their rationale behind drafting clauses.

### **WHY PRESENTATION?**

- To test the participants' understanding of the clauses incorporated in the contract rather than the mere use of AI and boiler plate clauses
- To provide a unique experience to the participants in understanding the expectation of experts and practitioners, while presented with the said problem
- To foster discussions about the best possible way of drafting an agreement, thereby providing a firsthand experience of realtime expectations
- To understand the rationale behind the arrangement of clauses by the participant and be presented with real-time feedback from experts
- To provide an active engagement with professionals thereby providing an in-depth understanding of nuanced drafting

# OTHER IMPORTANT DETAILS

**Eligibility:** The Competition is open to avid researchers and students enrolled in the Undergraduate or Post Graduate Programs in law i.e. 3-year LL.B. course / 5-year LL.B. course / LL.M. course etc.



## REGISTRATION AND AUTHORSHIP

- There will be a registration fee of Rupees 250 [Single Participant] and Rupees 400 [Co-authorship up to two participants] for the competition collected in Phase-I from all the registering participants.
- For the participants whose agreements shall be selected for the Phase-II, an additional fee of Rupees 1500 would be collected per person to cover their accommodation and food at the NLIU Campus.

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### **HOW TO REGISTER?**

- Go to the ERP Payment Portal of NLIU, Bhopal (Link for the same can be found in the Description of the Google Form for Registration)
- Fill in the personal details such as Name, Father's Name, Email, Phone Number, etc.
- In the drop-down option of 'Details of Payment' Select the head of 'NLIU Agreement Drafting and Presentation Competition, 2024'
- In the drop down option of 'sub details of payment' Select 'Individual Authorship Fee' or 'Co-authorship Fee' as per your team composition.
- The pre-filled amount of Rupees 250 or 400 will show in the 'amount' option.
- Proceed to make the payment through the appropriate mode of payment.
- Take a Screenshot/Print of the Payment.
- Open the Google Form for Registration attached herewith and fill in the relevant details and upload the payment screenshot.

### **IMPORTANT DATES**

#### 15 FEBRUARY

Release of the Contract Proposition

#### **27 FEBRUARY**

Last Date to Seek Clarifications

#### **04 MARCH**

Closure of Registrations

#### **08 MARCH**

Submission Deadline

#### **16 MARCH**

Release of Top 15 Entries

#### **30 MARCH**

Phase II of the Event

### **AWARDS & PRIZES**

Winners - ₹ 25,000





I Runners-up - ₹ 15,000

II Runners-up - ₹ 10,000

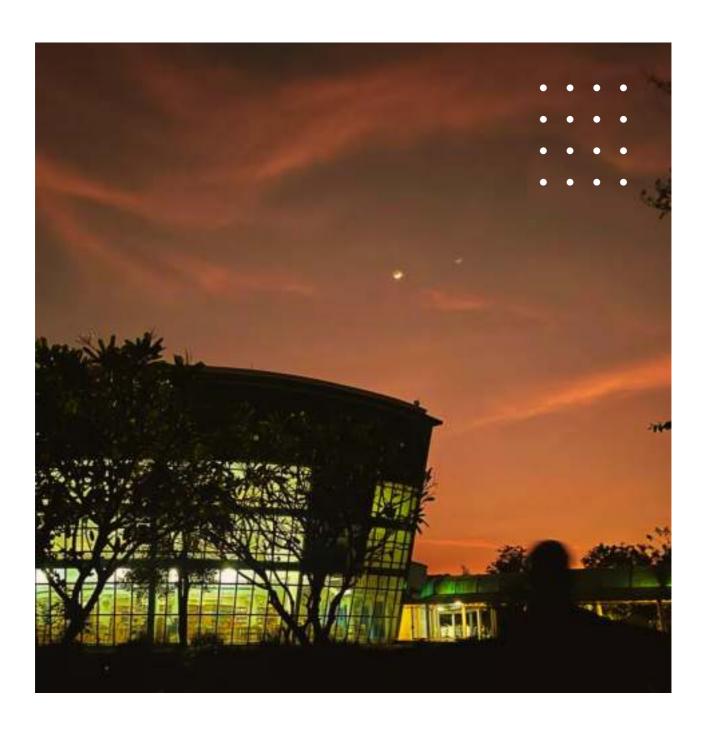


Best Overall Submission - ₹ 3,000

### **AWARDS & PRIZES**

- Internship Opportunities at EBC Office (Lucknow/Delhi) in Offline Mode.
- Publication of Three Concept Notes in the NLIU
   Law Review Blog subject to review and revision by NLR Team.
- Complimentary Half-yearly Subscription of EBC Learning worth INR 18,000
- Certificate of Merit to Top Performers and the Top Fifteen Entries.
- Certificate of Participation to all participants.
- Other exciting awards and opportunities. Please stay tuned on our Social Media Handles for regular updates.

## **CONTACT US**



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